

In the National Company Law Tribunal, Jaipur

Item No. 206

CP No. (IB)-225/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Mr. Rohit Bafna

.....Applicant/Petitioners

VS.

M/s Grexter Housing Solutions Pvt. Ltd.

.....Respondent

Order delivered on 08.01.2020

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

**For Petitioner (s) : Naresh Kumar Sejvani, Adv. represented
by Annie Singh Jhala, Proxy CS**

For Respondent(s) : Jeetam Kumar Saini, Proxy counsel

ORDER

Proxy counsel for both the parties are present. Proxy counsel for both the parties submit that the main/ arguing counsels will not be able to attend the Tribunal today due to their participation in the protest call given by the Institute of Company Secretaries of India. At the request of proxy counsel, the matter is posted to 29.01.2020.

Sd

**(RAGHU NAYYAR)
TECHNICAL MEMBER**

Sd

**(P. S. N. PRASAD)
JUDICIAL MEMBER**